

MR. CHAIRMAN: If the statement contains anything, I am here, I will allow it. But it is only a discussion paper. There is no need for clarifications. The discussion will be allowed later. The Constitutional Amendment Bill will be taken up at 3 o'clock and the voting will take place at 5.30 p.m. After that the Tamil Nadu Legislative Council (Abolition) Bill, 1986 will be taken up. It is only a formal matter. It may not even be discussed.

SHRI NIRMAL CHATTERJEE: Will there be no discussion on the Appropriation Bill?

MR. CHAIRMAN: If there is time, we will take up.

SHRI NIRMAL CHATTERJEE: At 5.30 you say the voting will begin. How do we get time? The Parliamentary Union meeting is there.

MR. CHAIRMAN: After 5.30 we will dispose of the Tamil Nadu Bill. If there is time, ...

SHRI NIRMAL CHATTERJEE: Excuse me, Sir.

MR. CHAIRMAN: Let us cross the bridge when we come to it. In the evening we will see.

#### STATEMENT BY MINISTER

**Correcting the reply given in the Rajya Sabha on the 3rd March, 1986 to Unstarred Question 635 the Central Investment Subsidy for backward areas**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table, a statement (in English and Hindi) correcting the reply given by him in the Rajya Sabha on the 3rd March, 1986, to Unstarred Question 635 regarding the Central Investment Subsidy for backward areas. [Placed in Library See No. LT-3076/86.]

#### PAPERS LAID ON THE TABLE

##### Notification of Ministry of Labour

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I beg to lay on the Table, under 44 of the Emigration Act, 1983, a copy (in English and Hindi) of the Ministry of Labour Notification S.O. No. 485(E), dated the 11th August, 1986, declaring that certain categories of work shall be excluded from the definition of work in the Act. [Placed in Library. See No. LT-3085/86].

##### Report of the Registrar of Newspapers for India entitled "Press in India—1984"

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-eighth Annual Report of the Registrar of Newspapers for India entitled "Press in India 1984". [Placed in Library. See No. LT-3021/86.]

##### I. Report and Accounts (1983-84) of the Bihar Fruits and Vegetable Development Corporation Limited Patna and related Papers.

##### II. Notification of Ministry of Commerce and Civil Supplies (Department of civil Supplies) and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): Sir, I beg to lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Fourth Annual Report and Accounts of the Bihar Fruits and Vegetable Development Corporation Limited, Patna, for the year 1983-84 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.